

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

03.09.04.

contra not filed.

BenchM
20/9/04

contra filed Copy served.

or further notice

BenchM
20/9/04

Rejoinder not filed.

BenchM
27/9/04

Rejoinder not filed.

BenchM
28/9/04

Rejoinder not filed.

BenchM
2/10/04

Date allowed

till 29.9.04

for filing of
rejoinder. ~~for all~~~~Members~~D. 29.9.2004.Rejoinder, if any, be
filed by 06.10.04. ~~Adj.~~
to 06.10.04. ~~Adj.~~~~for~~
~~Members~~O.A.No.137/2004Order dated : 8/10/2004.

Heard Mr. D. P. Dhalsamant,

Learned counsel appearing for the

Applicant; Mr. U. B. Mohapatra, learned

Senior Standing Counsel appearing for

the Union of India and Mr. A. K. Bose,

Learned counsel appearing for the BSNL.

Being aggrieved by the
order under annexure-4 dated 10/12/03-
2004 of the Divisional Engineer(Admn.)
Office of the GMTD, BSNL, Cuttack, the
Applicant, an employee, has filed this
O.A. u/s.19 of the A.T. Act, 1985. By
producing annexure-R/8 dated 18.1.02

Copy of order dt 8/10/04
issued to all the
desp'ts. by Posts.

The same copy
issued to the counsel
for both sides.

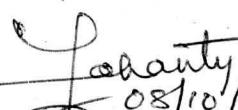
W.W.W.
S.O.

M
12/10/04

of the Director(Estt.) of the
Department of Telecom. of Govt. of India,
Mr. Bose, has raised an objection to the
effect that the Applicant being an employee
of BSNL, his grievances (as raised in this
O.A.) are not maintainable in this
Tribunal. It appears that the applicant
has already been absorbed ~~in~~ the
services/employment of the BSNL w.e.f. 1.10.2000
and, therefore, this O.A is not maintainable
in this Tribunal; as BSNL has not yet been
notified to be amenable to the jurisdiction
of the CAT.

In the aforesaid premises,
this O.A. is disposed of, being not
maintainable.

Send copies of this order
to the Respondents and free copies of this
order be given to learned counsel appearing
for both parties.


08/10/2004
MEMBER (JUDICIAL)